

9
03.04.2003.

Call on 04.04.2003 alongwith OA 477/99.

For Admissibility as a
Part-heard matter
with
OA 477/99

D8
29/4/03

Bench

lrb
Vice-Chairman 3/14
Member (J)

Order dated 4.4.2003.

Heard in Part alongwith
OA no. 477/99. Call this matter
on 25.04.2003 alongwith OA 477/99
as a Part-heard matter.

lrb
Vice-Chairman
Member (J)

Order dated 25.4.2003

Heard the learned counsel for the
applicant and Shri R.C.Rath, the learned
Standing Counsel for the Respondents. The
learned counsel for the applicant, by
filing a Memo dated 25.4.2003, seeks leave
of this Tribunal to withdraw this O.A.
In view of this, O.A. is ~~not~~ disposed of
as withdrawn.

lrb
VICE-CHAIRMAN 3/14
MEMBER (JUDICIAL)

Copies of order
may be sent to
the counsel to withdraw

lrb
14.8.03

lrb
MO/S
SC/IS